

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

29.

C.P.(IB)/841(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.03.2024**

NAME OF THE PARTIES: Bank of Baroda (Creditor) Through The Resolution
 Professional Mr. Shailesh Bhalchandra Desai
 Vs
 Mr. Gaurav S. Khandhar

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Ayush Rajani a/w Ms. Khushboo Shah Rajani i/b AKR Legal Advocates, Ld. Counsel for the Financial Creditor present. Ld. Counsel for the Respondent/PG present.

2. Heard both sides. Reserved for Orders.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)